

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

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Dated Shillong, the 20<sup>th</sup> September, 2022

NOTIFICATION

No. LJ(B).67/88/397 - In pursuance to full separation of Judiciary from the Executive and in exercise of the power conferred in proviso to sub-section (2) of Section 1 of the Code of Criminal Procedure 1973, (Act 2 of 1974) the Governor of Meghalaya is pleased to apply the provisions of the Code of Criminal Procedure, 1973 to the Courts in the State of Meghalaya. The District Council Courts shall continue to derive powers under paragraphs 4 and 5 of the Sixth Schedule to the Constitution of India.

The Governor of Meghalaya further directs that, notwithstanding such application, all actions taken by the Courts throughout Meghalaya, under the Rules for the Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and the Rules of Administration of Justice and Police in Garo Hills, 1937 shall be deemed to have been taken under the relevant provisions of the Code of Criminal Procedure, 1973.

Sd/-

Secretary to the Govt. of Meghalaya,  
Law Department

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Memo No. LJ(B).67/88/397-A,

Dated Shillong 20<sup>th</sup> September, 2022

Copy to :-

1. The Registrar General, High Court of Meghalaya.
2. The P.S. to the Advocate General, Meghalaya, for kind information of the Advocate General.
3. All District Courts.
4. The Secretary to the Govt. of Meghalaya, District Council Affairs Department for information.
5. The Secretary, i/c Law Department, Khasi Hills Autonomous District Council for kind information.
6. The Secretary, i/c Law Department, Garo Hills Autonomous District Council for kind information.

7. The Secretary, i/c Law Department, Jaintia Hills Autonomous District Council for kind information.
8. The Secretary to the Executive Committee, Khasi Hills Autonomous District Council for kind information.
9. The Secretary to the Executive Committee, Garo Hills Autonomous District Council for kind information.
10. The Secretary to the Executive Committee, Jaintia Hills Autonomous District Council for kind information.
11. Director of Printing & Stationery with a request to publish the Notification in the Official Gazette.
12. Cabinet Affairs Department.
13. D.E.O. to upload the Notification in official website.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,  
Law Department

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